

**Central Administrative Tribunal, Allahabad Bench,
Allahabad**

O.A. No.330/00324/2020

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)**

This the 22nd day of December, 2020.

Divyansh Vardhan, son of Kamlesh Chandra Verma, resident of H.No. 16, Sehkari Awas Samiti Likshmi Vihar, Near Jagrati Vihar, Meerut-4, Meerut.

Applicant
By Advocate: Sri Pratik Chandra

Versus

1. Union of India through Chairman, Railway Board, New Delhi.
2. Secretary, Ministry of Railways, Rail Bhawan, 1 Rafi Marg, New Delhi.
3. Railway Recruitment Central Board, Rail Bhawan, New Delhi through its Chairman.
4. Secretary, Railway Recruitment Central Board, Rail Bhawan, New Delhi.
5. Railway Recruitment Board, Jammu Srinagar through its Chairman.

Respondents

By Advocate: Sri Girijesh Kumar Tripathi

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard learned counsel for applicant, learned counsel for respondents and perused the record in pdf.

2. Hearing conducted through video conferencing. The learned counsel for the parties agreed that the audio and video quality is proper.
3. On 8th October, 2020, the following orders were passed by this Tribunal:-

"We have joined this Division Bench online through video conferencing facility.

Shri Pratik Chandra, learned counsel for the applicant is present in Court and Shri G.K. Tripathi, learned counsel for the respondents is present online through video conferencing.

Learned counsel for the applicant submitted that by previous order dated 04.08.2020 he was directed to implead the successful candidates who have been appointed on the basis of impugned order. However, as he has no details of the successful candidates with him, he is unable to implead those candidates. He requests that learned counsel for the respondents be directed to supply him the list of names and addresses of the successful candidates in order to enable him to comply the order dated 04.08.2020.

Learned counsel for the respondents submitted that he can supply the list of successful candidates through e-mail and not through hard copy.

Learned counsel for the applicant is ready to accept the aforesaid list through e-mail.

Let the list of successful candidates be provided through e-mail to learned counsel for the applicant within a week.

Learned counsel for the applicant may file impleadment application within a week thereafter.

List this case on 03.11.2020."

4. Thereafter, some confusion arose between the respondents' counsel and the applicant's counsel, with regard to exact list of successful candidates, which was directed to be supplied through e-mail by the respondents' counsel to the counsel for applicant, within a week for filing necessary impleadment application.

5. It is submitted by the learned counsel for applicant that such list has still not been provide to him by the learned counsel for respondents and confusion is continuing due to large number of successful candidates.

6. Today, learned counsel for applicant submitted that the interest of justice would be served, if the applicant is allowed to move a detailed representation, presenting his view, regarding correct answers in connection with the key given by the respondents and the respondent concerned is directed to decide it in a time bound manner.

7. Learned counsel for respondents has no objection to this limited prayer.

8. In view of the above, the O.A. is finally disposed off with the following directions to the parties:-

i. The applicant shall file a detailed representation before the respondents with respect to answers in dispute, annexing all the relevant authorities, he is replying upon.

ii. The competent authority amongst the respondents shall decide the same in an appropriate manner within a period of 8 weeks.

9. Decision so taken, shall be communicated to the applicant without any delay.

10. It is made clear that we have not expressed any opinion on the merit of the case.

11. No order as to costs.

12. Hon'ble Mr. Devendra Chaudhry, Member (Administrative) has consented to this order during video conferencing.

**(Devendra Chaudhry)
Member (A)**

**(Justice Vijay Lakshmi)
Member (J)**

HLS/-

